

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.-311
IB-1634(ND)/2019

IN THE MATTER OF:

M/s. Mitsubishi Elecator India Pvt. Ltd.

....Applicant

Vs.

M/s. Ireo Pvt. Ltd.

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 23.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Vaijayant Khanna

For the Respondent :

ORDER

Ld. Counsels for both the parties have put in appearance. Ld. Counsel for the petitioner states that he has received copy of reply on 18.10.2019 and seeks further time to file his rejoinder. Accordingly, Ten days time is granted to file rejoinder. Put up for final arguments on 21.11.2019.

sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

sd/-

(JUSTICE SHRI R.D. KHARE)
MEMBER (J)